

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 26.09.2013

The meeting No.25/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 26.09.2013 in Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME
3.	Shri J.D. Giri, Vice Chairman	AEPC
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.23/AM-14, dated 12.09.2013 and 24/AM-14, dated 19.09.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 12.09.2013 and 19.09.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.25/AM-14 dated 26.09.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 25/84-ALC3/2013

MEETING DATE : 26.09.2013

1	Case No.:12/44/84-ALC3/2009	Party Name: IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:25/84-ALC3/2013 26.09.2013	Status: Deferred
	HQ File :01/84/050/00245/AM10/	RLA File :04/24/040/00265/AM10/	Lic.No/Date:0410110962 21.01.2010	Defer Date: 10.10.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite			

information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to send a reminder to the applicant firm and deferred the case for re-listing on 10.10.2013.

Case No.:3/15/84-ALC3/2013	Party Name: SWETA CHAUDHRY	Meet No/Date:25/84-ALC3/2013 26.09.2013	Status: Approved
HQ File :01/84/050/00080/AM14/	RLA File :02/24/040/00031/AM14/	Lic.No/Date:0210190533 11.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the details of CADs provided by the applicant firm, there is not any indication of any item pertaining to which import item. The order name, marker name, file name & project name indicated on each CAD have no relation with art no./style no. of any import item. Therefore, it is not possible for the Committee to access the quantity of requirement of 73 inputs for three export items. Therefore, the Committee has decided to recommend the quantity of shell fabric by taking cue from SION J-176 (Gents Jacket with lining) @ 2.48 sq. meter per piece for each export item and component on net to net basis. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No. 37(5)/68/2013-14/Hos., dated 25.09.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Jacket made of 100% Polyester fabric, GSM-125+/-10%, Style No.957J1148	1385 Nos.	SRP-B41ED, 100% Polyester fabric, GSM-125+/-10%, width-125 cms.	3435 Sq. meter (@ 2.48 Sq. meter per piece
			515034- Metal Snap buttons, 38L	Net to net
			SBB for subst. Snap button	Net to net
			Puller 500017 Plastic puller	Net to net
			Metal eyelet 540007	Net to net
			Metal eyelet 540006	Net to net
			Plastic cord stopper 537509	Net to net
			100% Polyester care label	Net to net

			795001	
			Paper hang tags HA740001, 97003	Net to net
			Paper hang tags HA740999	Net to net
			Paper hang tags HA hang tag FA.SW/ST	Net to net
			Metal buckle, width-22mm, BK549012	Net to net
			100% Polyester label 705069	Net to net
			100% Polyester label 705068	Net to net
			100% Polyester label 705057	Net to net
			100% Polyester magic tape soft side, width-20mm, 312502	Net to net
			100% Polyester magic tape hook side, width-20mm, 312503	Net to net
			Production sticker 795002	Net to net
			100% Polyester woven size label 795000	Net to net
			No.3 Polyester zipper, close end, 16cm.	Net to net
			100% Polyester zipper 5VCA2-47 VSC-56-5H111, 15cm-18cm.	Net to net
			100% Polyester zipper 5VOA2-47 VSO-56-V8-5H111, 42cm-85cm.	Net to net
2.	Men's jacket made of	1388 Nos.	100% Polyester fabric, GSM-	3442 Sq. meter

100% Polyester fabric,
GSM-150+/-10%, Style
No. 907J520

150+/-10%, width-150cms.. Art 520 YV 20HB	(@ 2.48 Sq. meter per piece)
Metal snap button 515026 22L	Net to net
Metal snap button 515065 32L	Net to net
Metal snap button 515065 28L	Net to net
Snap button under 525001 C+D part 28L	Net to net
SBB for Subst. Snap buttons	Net to net
Metal Pullar 500018H	Net to net
Metal eyelet 540007	Net to net
Metal cord stopper 537510	Net to net
Plastic cord stopper 537509	Net to net
100% Polyester care label 795001	Net to net
Paper hang tags HA740001, 97003	Net to net
Paper hang tags HA740999	Net to net
Paper hang tags HA hang tag FA.SW/ST	Net to net
Paper Hang tags HA740008 N-97002	Net to net
100% Polyester label 705062	Net to net
100% Polyester label 705133	Net to net
100% Polyester label 705071, 96030	Net to net
100% Polyester label 705069	Net to net

			100% Polyester label 705068	Net to net
			Production Sticker 795002	Net to net
			100% Polyester woven size label 795000	Net to net
			No.3 Polyester zipper, close end, 16cm.	Net to net
			100% Polyester zipper 5VCA2-ZA VS-C-6ZA-V8-X, 8cm-22cm.	Net to net
			100% Polyester zipper 5VOA2-ZA VS-O-5-6ZA-V8-X, 43cm-79cm.	Net to net
3.	Men's jacket made of 100% Polyester fabric, GSM-185+/-10%, Style No. 907J414	130 Nos.	100% Polyester fabric, GSM-185+/-10%, width-140 cm. Art.414 YV20 LBI	322 Sq. meter (@ 2.48 Sq. meter per piece)
			Metal snap button 515026 22L	Net to net
			Metal snap button 515025 30L	Net to net
			Metal snap button 515025 28L	Net to net
			Snap button under 525001 C+D part 28L	Net to net
			SBB for Subst. Snap buttons	Net to net
			Metal Puller 500020H	Net to net
			Metal eyelet 540007	Net to net
			Metal cord stopper 537510	Net to net
			Plastic cord stopper 537509	Net to net
			100% Polyester care label	Net to net

795001	
Paper hang tags HA740002, 97031	Net to net
Paper hang tags HA740003, 97032	Net to net
100% Polyester label, 705130, 96236-47	Net to net
Patch label 705080	Net to net
100% Polyester label, 705081	Net to net
Production Sticker 795002	Net to net
100% Polyester woven size label 795000	Net to net
No.3 Polyester zipper, close end, 16cm.	Net to net
100% Polyester zipper 5VCA2-ZA VS-C-6ZA-V8-X, 8cm-22cm.	Net to net
100% Polyester zipper 5VOA2-ZA VS-O-5-6ZA-V8-X, 43cm-79cm.	Net to net

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/15/84-ALC3/2013	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84-ALC3/2013 26.09.2013	Status: Rejected
HQ File :01/84/050/00084/AM14/	RLA File :35/24/040/00012/AM14/	Lic.No/Date:3510041265 18.06.2013	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm

has not submitted requisite information/details called for vide DC(MSME)'s letter dated 23.07.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:14/15/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:25/84-ALC3/2013 26.09.2013	Status: Approved
HQ File :01/84/050/00091/AM14/	RLA File :05/24/040/00084/AM14/	Lic.No/Date:0510357641 20.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O. No. 37(5)/66/2013-14/Hos., dated 25.09.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Top in 100% Cotton printed poplin woven fabrics, GSM-125+/-10%, Style No. 439086/439087/439088/439096/439089	18,265 Nos.	100% Cotton printed poplin woven fabrics, GSM-125+/-10%	2.17 meter piece	Sq. per
2.	Ladies Top in 100% Cotton solid dyed poplin woven fabrics, GSM-105+/-10%, Style No. 439022/439023/439024/439067	3030 Nos.	100% Cotton solid dyed poplin woven fabrics, GSM-105+/-10%	1.95 meter piece	Sq. per
3.	Ladies Top in 100% Cotton printed Poplin woven fabrics, GSM-78+/-10%, Style No. 439125/439126/439126	6732 Nos.	100% Cotton printed Poplin woven fabrics, GSM-78+/-10%	2.17 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

5	Case No.:15/15/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:25/84-ALC3/2013 26.09.2013	Status: Deferred
	HQ File :01/84/050/00092/AM14/	RLA File :05/24/040/00085/AM14/	Lic.No/Date:0510357928 24.06.2013	Defer Date: 10.10.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 10.10.2013.			

6	Case No.:10/18/84-ALC3/2013	Party Name: DHRUV GLOBALS LTD.	Meet No/Date:25/84-ALC3/2013 26.09.2013	Status: Deferred
	HQ File :01/84/050/00131/AM14/	RLA File :05/23/040/00132/AM14/	Lic.No/Date:0510358621 03.07.2013	Defer Date: 17.10.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to send a reminder to applicant firm and deferred the case for re-listing on 17.10.2013			

7	Case No.:2/21/84-ALC3/2013	Party Name: S.K. EXPORTS	Meet No/Date:25/84-ALC3/2013 26.09.2013	Status: Deferred
	HQ File :01/84/050/00140/AM14/	RLA File :06/24/040/00013/AM14/	Lic.No/Date:0610032813 03.07.2013	Defer Date: 17.10.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 17.10.2013.			

8	Case No.:1/21/84-ALC3/2013	Party Name: PIONEER EMBROIDERIES LTD	Meet No/Date:25/84-ALC3/2013 26.09.2013	Status: Deferred
	HQ File :01/84/050/00139/AM14/	RLA File :03/95/040/00789/AM13/	Lic.No/Date:0310741518 15.07.2013	Defer Date: 17.10.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 17.10.2013.			

9	Case No.:3/21/84-ALC3/2013	Party Name: PARASNATH TECHGARMENTS PVT. LTD.	Meet No/Date:25/84-ALC3/2013 26.09.2013	Status: Deferred
	HQ File :01/84/050/00141/AM14/	RLA File :06/24/040/00014/AM14/	Lic.No/Date:0610033051 17.07.2013	Defer Date: 17.10.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) and send the requisite information/details received from applicant firm. It was decided to await the same and defer the case for re-listing on 17.10.2013.			

	Case No.:5/21/84-ALC3/2013	Party Name: RICHA & CO	Meet No/Date:25/84-ALC3/2013 26.09.2013	Status: Approved
	HQ File :01/84/050/00143/AM14/	RLA File :05/24/040/00136/AM14/	Lic.No/Date:0510360178 18.07.2013	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this			

case as per written comments of DC(MSME)'s conveyed vide their U.O. No. 37(5)/67/2013-14/Hos., dated 25.09.2013 as detailed below:-

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S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Tunic made of 100% Polyester dyed woven fabrics, GSM-95+/-10% and 100% Polyester dyed woven fabric, GSM-110+/-10% Style No. TL287718MI	2745 Nos.	100% Polyester dyed woven fabrics, GSM-95+/-10%	1.54 meter	Sq. per piece
			100% Polyester dyed woven fabric, GSM-110+/-10%	0.44 meter	Sq. per piece
2.	Ladies Top made of 100% Polyester dyed woven fabrics, GSM-48+/-10%, Style No. TL290937MI	680 Nos.	100% Polyester dyed woven fabrics, GSM-48+/-10%	1.90 meter	Sq. per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

11

Case No.:13/21/84-ALC3/2013	Party Name: MAHARANI OF INDIA	Meet No/Date:25/84-ALC3/2013 26.09.2013	Status: Deferred
HQ File :01/84/050/00151/AM14/	RLA File :05/24/040/00130/AM14/	Lic.No/Date:0510360630 23.07.2013	Defer Date: 24.10.2013
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the sample and CAD/CAM of the export product does not match. The CAD/CAM shows panels for skirt portion only whereas it appears from the sample that imported fabric has been used on entire garment and lining. As per CAD/CAM, the requirement of fabric for skirt portion comes out around 0.40 Sq. meter per piece only and the applicant firm has sought the requirement of fabric for 0.77 Sq. meter per piece. The Committee after deliberations decided to ask the applicant firm to clarify whether CAD/CAM of the export product is correct or sample is correct. The case stands for re-listing on 24.10.2013.			

12	Case No.:1/25/84-ALC3/2013	Party Name: SCAP TECHNO FAB PVT.LTD.	Meet No/Date:25/84-ALC3/2013 26.09.2013	Status: Deferred
	HQ File :01/84/050/00179/AM14/	RLA File :52/24/040/00016/AM14/	Lic.No/Date:5210040053 02.08.2013	Defer Date: 24.10.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from R.A., Surat/ Applicant firm. The online agenda of this case is also not available on the NIC website. The Committee after deliberations decided to await the same and deferred the case for re-listing on 24.10.2013.			

MANUAL AGENDA CASE

(13)

Case No.278	M/s Nahar Textiles Pvt. Ltd., Mumbai
NC 25/AM-14, dt. 26.09.2013	Part File No.01/84/50/184/AM-04/DES-V
Ratification of input output norms against Advance Authorization No.0310203919 dated 06.05.2003.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Ashok S. Acharekar on behalf of the firm. Mr. Acharekar explained the details of the case before the Committee. After hearing the details of the case, the Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Wool blended fabric processed containing 70% Polyester 30% Wool (21.5 Micron), 2/60 NM, width-152 cms.	4910.81 Kgs.	70% Polyester 30% Wool blended yarn, 2/60 NM	5307 Kgs.
2.	Polyester Wool blended fabric	16,643.28 Kgs.	55% Polyester	16,262.200

loom state containing 55% Polyester 45% Wool (20.5 Micron), 2/70 NM, width-161 cms.	(export must contained 15,058 Kgs. of relevant import).	45% blended 2/70 NM	Wool yarn,	Kgs.
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.279	M/s Gaurav International, Gurgaon
NC 25/AM-14, dt. 26.09.2013	File No.01/84/162/098/AM-14/DES-V
Fixation of input output norms in respect of Advance Authorization No.0510287538 dated 06.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 17.10.2013.

(15)

Case No.280	M/s Gaurav International, Gurgaon
NC 25/AM-14, dt. 26.09.2013	File No.01/84/162/095/AM-14/DES-V
Fixation of input output norms against Advance Authorization No.0510305155 dated 13.10.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 17.10.2013.

(16)

Case No.281	M/s Gaurav International, Gurgaon
NC 25/AM-14, dt. 26.09.2013	File No.01/84/162/096/AM-14/DES-V

Fixation of input output norms against Advance Authorization No.0510304523 dated 03.10.2011.
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 17.10.2013.

(17)

Case No.282	M/s Gaurav International, Gurgaon
NC 25/AM-14, dt. 26.09.2013	File No.01/84/162/072/AM-14/DES-V
Fixation of input output norms against Advance Authorization No.0510279522 dated 25.07.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 17.10.2013.

(18)

Case No.283	M/s Polynova Industries Ltd., Mumbai
NC 25/AM-14, dt. 26.09.2013	File No.01/84/171/052/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0310144828 dated 01.07.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 10.10.2013.

(19)

Case No.284	M/s Richa Global Exports Pvt. Ltd., New Delhi
NC 25/AM-14, dt. 26.09.2013	File No.01/84/50/112/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0510358253 dated 28.06.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to correct the Style No. of export product No.2 from 314283 to 326283. The necessary correction has already been made with the approval of Chairman, Norms Committee-5. The Committee after deliberations agreed to give its ex-post-facto approval for the necessary correction in the Style No. of export product No.2 in this case.

(20)

Case No.285	M/s Texport Overseas Pvt. Ltd., Banalore
NC 25/AM-14, dt. 26.09.2013	File No.01/84/50/142/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0710095276 dated 08.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for enhancement of quantity of import item. The Committee observed that applicant firm has not given any justification for enhancement of quantity of import item in support of their proposal. Therefore, the Committee after deliberations decided to maintain status quo in this case.

(21)

Case No.286	M/s ACV Products Pvt. Ltd., Theni, Tamil Nadu
NC 25/AM-14, dt. 26.09.2013	File No.01/84/162/093/AM-14/DES-V
Clarification regarding applicability of FPS Scheme for exports of Predominantly Cotton Blankets.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from the technical authorities of Norms Committee-5. The Committee has, therefore, decided to await the same and deferred the case for re-listing on 10.10.2013.

(22)

Case No.287	M/s Precise Seamless Apparels Pvt. Ltd., Gurgaon
NC 25/AM-14, dt. 26.09.2013	File No.01/84/50/040/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.0510352369 dated 25.04.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.10.2013.

(23)

Case No.288	M/s Intermarket (India) Pvt. Ltd., Mumbai
NC 25/AM-14, dt. 26.09.2013	File No.01/84/50/156/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0310745506 dated 16.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to include the string/ties for aprons in the description of the export product and import item. The Committee after deliberation decided to ask the applicant firm to approach to the O/o R.A., Mumbai for the issue of amendment sheet in the matter. However, pending issue of amendment sheet, the Committee had decided to include the string/ties for aprons in the description of the export product and import item and re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Apron made out of 100% Polyester Processed and dyed fabric and 2 string/ ties for each aprons width-1 cm., length-39” made of 100% Polyester fabric, GSM-210+/-10%	2,18,527 Nos.	100% Polyester Processed and dyed fabric, GSM-210+/-10%, width-68”	2,07,600 Sq. Meter
			String/ties made of 100% Polyester fabric, width-1 cm., length-39”	4,37,054 pcs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.289	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 25/AM-14, dt. 26.09.2013	File No.01/84/50/054/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0410146519 dated 27.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided copies of shipping bills in this case in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the copies of shipping bills for consideration of the proposal. The case stands for re-listing on 24.10.2013.

(25)

Case No.290	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 25/AM-14, dt. 26.09.2013	File No.01/84/50/134/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0410148092 dated 19.07.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided copies of shipping bills in this case in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the copies of shipping bills for consideration of the proposal. The case stands for re-listing on 24.10.2013.

(26)

Case No.291	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 25/AM-14, dt. 26.09.2013	File No.01/84/50/053/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0410142831 dated 23.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided copies of shipping bills in this case in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the copies of shipping bills for consideration of the proposal. The case stands for re-listing on 24.10.2013.
